

agencies for political propaganda. His attention was drawn to the fact that certain newspapers were allowing their advertising space to be utilised by foreign agencies for political propaganda even without mentioning that the items in question were advertisements. He was requested to let Government know what he and the members of his Executive Committee thought about this position.

**INDUSTRIAL DEVELOPMENT CORPORATION
ORISSA STATE**

*30. SHRI BAIRAGI DWIBEDY: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Industrial Development Corporation set up by the Government of Orissa has submitted to the Government of India a detailed programme to assist private sector projects and industries to be set up in Orissa; and

(b) if so, whether Government propose to place a copy of the programme on the Table of the House?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): (a) No. Sir.

(b) Does not arise.

**CURTAILMENT OF PROGRAMMES IN
GUJARATI OVER BOMBAY STATION OF
A.I.R.**

*36. SHRI DAHYABHAI V. PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state whether it is a fact that there has been curtailment of broadcast of news or programmes in Gujarati from the Bombay Station of the All India Radio since the separation of Gujarat from the bigger bilingual State of Bombay?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESHAR) : Consequent on the creation of the new Gujarat State, there has been

a slight reduction in the quantum of Gujarati programmes previously broadcast from A.I.R., Bombay, as certain special programmes in Gujarati like regional news which require either close consultation and guidance from the State Government, or presence of the State capital have been moved to Ahmedabad.

**INDO-CHINESE CORRESPONDENCE ON THE
BORDER DISPUTE**

*37. SHRI DAHYABHAI V. PATEL: Will the PRIME MINISTER be pleased to state whether any further correspondence has been exchanged between him and the Prime Minister of the People's Republic of China regarding the border dispute and whether any progress has been made in the solution of the dispute?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : There has been *no* further correspondence between the two Prime Ministers on the Sino-Indian border problem although some correspondence has taken place at Government level without, however, registering any significant progress in the resolution of the problem.

**INDIAN LAWS EXTENDED TO THE FORMER
PORTUGUESE POSSESSIONS**

10. SHRI BAIRAGI DWIBEDY: Will the PRIME MINISTER be pleased to state the essential Indian laws that have been extended to the former Portuguese Possessions in India to facilitate the working of the new administrative arrangements there?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU) : No Indian Laws have so far been extended to Goa, Daman and Diu. At present the old Portuguese laws are kept in force. Power has, however, been taken to extend to Goa, Daman and Diu any enactment which is in force in a State.